CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 67/2010 (Suo-motu)

Coram: Dr. Pramod Deo, Chairperson Shri S.Jayaraman, Member Shri V.S. Verma, Member Shri M Deena Dayalan, Member

Date of Hearing: 23.3.2010

Date of Order: 19.7.2010

In the matter of:

Frequent Congestion in the Inter-State transmission systems affecting operation of the Power Exchanges.

ORDER

The Commission in the order dated 10.3.2010 in Petition No. 67/2010 (Suo Motu) had directed as under on the issue of frequent congestions in the Inter-State transmission system affecting operation of the Power Exchanges:

"6. In view of the serious impact of frequent congestion on transmission corridors, we direct CTU, NLDC, all RLDCs, and Central Electricity Authority to give presentations before the Commission on the causes of congestion and remedial measures taken by them to relieve the congestion. IEX and PXIL are also directed to be present during the presentation."

2. During the hearing of the petition on 23.3.2010, presentations were made by National Load Despatch Centre (NLDC), three Regional Load Despatch Centres (RLDCs) and Central Transmission Utility (CTU), as desired by us. Written comments were earlier received from the Central Electricity Authority on the issue. We had directed NLDC, all RLDCs and the CTU to furnish the details on congestion points, if any, and measures proposed to relieve congestion at these points on affidavit within a week's time.

3. In compliance with our directions, the corporate System Operation Department of the System Operator has filed an affidavit dated 5.5.2010 on behalf of NLDC and all RLDCs. Along with the affidavit, the following documents have been enclosed:

(a) A draft detailed procedure on congestion management in real time as per Regulation 4(2) of Central Electricity Regulatory Commission (Measures to relieve congestion in real time operations) Regulations, 2009 submitted to the Commission vide letter dated 5.4.2010.

(b) Copy of its letter dated 5.4.2010 to CTU and CEA regarding operational feedback on transmission constraints in terms of Rule 4(j) of National Load Despatch Centre Rules, 2005.

(c) Copy of the letter dated 13.8.2009 submitting an approach paper to the Commission on "Assessment of Transfer Capability in Indian Bulk Electric Power System.

4. It has been further submitted that regular seminars and workshops on ATC and TTC assessment and congestion management are being organized by NLDC/RLDCs for better appreciation of the issues among the stakeholders.

5. Copy of the affidavit dated 5.5.2010 has been endorsed by the System Operator to the CTU vide its letter dated 6.5.2010.

6. We have examined the affidavit filed by the System Operator. Clause (j) of Rule 4 of National Load Despatch Centre Rules, 2005 vests in NLDC the function of "providing operational feedback for national grid planning to the Authority and the Central Transmission Utility." NLDC vide its letter dated 5.4.2010 has given its operational feedback on the transmission constraints in each of the five regions to the CTU. The operational feedbacks also contain the suggested remedial measures to be considered and implemented by the CTU in order to reduce/remove the transmission constraints. Though there was a direction to CTU during the hearing on 23.3.2010 to submit the details of congestion points and the remedial measures proposed to relieve congestion at those points, necessary submissions do not appear to have been made by the CTU to the Commission.

7. As per the provisions of clause (c) of sub-section (2) of Section 38 of the Electricity Act, 2003, it is one of the functions of the CTU "to ensure development of an efficient,

coordinated and economical system of inter-State transmission lines for smooth flow of electricity from the generating stations to the load centres". The operational feedback provided by the NLDC in compliance with the provisions of Rule 4(j) of the National Load Despatch Centre Rules are meant to help the Central Transmission Utility to plan the national grid in order to ensure development of efficient, coordinated and economical inter-State transmission. It is not understood as to why the CTU has not submitted the necessary information regarding points of congestions and proposed remedial measures to relieve congestion which is an integral part of its statutory duty to ensure development of efficient, coordinated and economical inter-State transmission.

8. We direct the CTU to submit its recommendations with regard to the points of congestion and the suggested measures to relieve congestion in inter-State transmission after considering the report of NLDC by 10.8.2010.

Sd/-(M. Deena Dayalan) Member Sd/-(V.S. Verma) Member Sd/-(S. Jayaraman) Member Sd/-(Dr.Pramod Deo) Chairperson

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